

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3320
ANSWERED ON:12.05.2006
IMPOSITION OF BAN BY SEBI
Verma Shri Ravi Prakash

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Stock Market Regulator, Securities and Exchange Board of India (SEBI) has imposed ban on some financiers from trading as reported in the 'Times of India', dated April 28, 2006;
- (b) If so, the details thereof;
- (c) Whether the SEBI has also indicted some of the biggest names in the financial market for their role in the IPO scam which came into light in December, 2005;
- (d) If so, the details thereof; and
- (e) The action taken by the SEBI against them?

Answer

MINISTER OF STATE IN THE MINISTER OF FINANCE (SHRI P. K. BANSAL)

(a) to (e): SEBI, vide its interim order dated April 27, 2006, has directed 85 financiers and 24 key operators not to buy, sell or deal in securities market including in IPOs, directly or indirectly, till further directions. The details of the order are available on SEBI's website www.sebi.gov.in